

In the National Company Law Tribunal, Jaipur

Item No. 123

IA No. 52/JPR/2018

CP No. 24/241-242/JPR/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

Mr. Naresh Chander Ralhan & Ors.Applicant/Petitioners

VS.

NR Switch-N-Radio Services Pvt. Ltd. & Ors.Respondent

Order delivered on 11.04.2019

CORAM

DR. DEEPTI MUKESH,

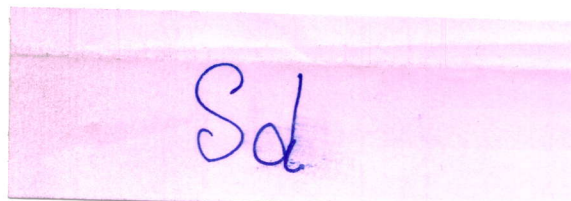
HON'BLE MEMBER (JUDICIAL)

For Petitioner (s) : Sandeep Taneja, Adv.

For Respondent(s) : Kersi J. Mehta, Adv.

ORDER

Learned counsels for the parties after discussion has come to the conclusion that the matter can be settled since the parties are family members and seek time to make endeavour to settle the matter. Let the pleadings be complete before the next date of hearing. By consent the matter is adjourned to 16.05.2019.



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**